CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. NO.943/2000

New Delhi this the 17th day of November, 2000

HON'BLE MR. V.K. MAJOTRA, MEMBER(A)

- 1. O.P. Hooda
 S/o late Shri M.R. Hooda,
 R/o 855, F-Type,
 Timar Pur,
 Delhi-110 054.
- Shri A.K. Gupta,
 S/o Shri Shiv Charan Gupta,
 R/o 141, Type-III,
 Timarpur,
 Delhi-110 054.
- 3. Shri L.D. Vashisht, S/o late Shri Shanti Swaroop R/o 1051, M.S. Timarpur, Delhi-110 054.

-Applicants

(By Advocate: Shri S.K. Gupta)

Versus

- Union of India, Through Secretary, Ministry of Defence, South Block, New Delhi.
- Scientific Advisor to R.M. Defence Research Development Organisation South Block, New Delhi.
- Director,
 S.S.P.L.
 Lucknow Road,
 Delhi-110 054.

-Respondents

(By Advocate: Shri D.S. Mahendru)

ORDER (Oral)

Mr. V.K. Majotra, Member (A)

The present application is against the action of the respondents in not deciding the application/representation of the applicants regarding payment of transport allowance. All that they wanted, the respondents to take the final steps regarding their entitlement for transport allowance within a stipulated

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period disposing their representation dated 21.5.98 (Annexure A-1).

2. In their counter reply, the respondents have stated that the matter is under consideration of the highest Audit Authority and the final decision in the matter is awaited. In my view the ends of justice would be met if the respondents are asked to take the final decision on the representation of the applicants dated 21.5.98 (Annexure A-1) within a stipulated period. The learned counsel of both sides are agreeable to the same. Accordingly, the respondents are directed to dispose of the representation dated 21.5.98 (Annexure A-1) of the applicants within a period of two months from the date of receipt of a copy of this order by a detailed and speaking order with intimation to the applicants. No costs.

(V.K. Majotra)
Member (A)

cc.